

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM NO. 4
(IB)-1248(PB)/2018

IN THE MATTER OF:

Shinoj Koshy Petitioner
Vs.
M/s. Granite Gate Properties Pvt. Ltd. Respondent

Order under Section 7

Order delivered on 20.09.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:-

For the petitioner: Mr. Sanjay Kumar & Mr. Kushank Sindhu, Advocates
For the Respondent:

ORDER

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor- respondent for 24.10.2018.

Process dasti.

List the matter on 24th October, 2018.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

20.09.2018
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